

Conference is placed on the Table of the Sabha. [See Appendix V, annexure No. 18.]

(b) Statement II outlining the facilities offered for the encouragement of new industries with a view to relieve unemployment amongst displaced persons in the Eastern Region is laid on the Table of the Sabha. [See Appendix V, annexure No. 18.]

Shri N. B. Chowdhury: May I know whether Government have received any concrete schemes of setting up industries for the employment of the displaced persons?

The Minister of Rehabilitation (Shri Mehr Chand Khanna): No concrete schemes have been received so far, but we have received enquiries from about a dozen concerns. A questionnaire has been issued and they have been asked to supply the necessary information. After that, the schemes will be duly examined.

Shri N. B. Chowdhury: In the statement it has been mentioned that squatters' colonies in and around Calcutta which came into existence till December 1950 would be recognised. May I know the number of such colonies, and the colonies that were started after December 1950?

Shri Mehr Chand Khanna: The number of colonies that we propose to regularise is 133. There are, according to the information given by the Government of West Bengal, another 46 colonies which have to be taken into consideration. This matter was discussed at the Rehabilitation Ministers' Conference held last month. Under the Act, if a squatter squatted before 31st December 1950 he is entitled to the provision of alternative accommodation. It is for the squatters in those forty-six colonies to prove to the Competent Authority that they did squat before that date. And if that is proved, they will also be provided the same facilities as the inmates of the one hundred and thirty-three colonies.

Shri N. B. Chowdhury: According to the statement the Chief Minister of West Bengal was asked to formulate a scheme for the rehabilitation of refugees who have come back from Orissa and Bihar. May I know whether such a scheme has since been formulated by the Chief Minister of West Bengal and, if so, what is the scheme?

Shri Mehr Chand Khanna: I presume the hon. Member is referring to the deserters from Bihar and Orissa.

Shri N. B. Chowdhury: Yes.

Shri Mehr Chand Khanna: Well, that scheme has not been received from the Chief Minister of West Bengal as yet. But I can tell the hon. Member that he is looking into the matter, he has also seen the squatters concerned personally, and also some social workers interested in the problem. When I left Calcutta a few days ago, our impression was that these gentlemen, unless some pressure is brought to bear upon them from outside, will most probably go back to Bihar and Orissa.

AUTOMOBILE MANUFACTURING PROGRAMME

*1133. **Shri Morarka:** Will the Minister of Commerce and Industry be pleased to state whether any report has been submitted by the *Ad Hoc* Committee as regards the progress in the automobile manufacturing programme in this country?

The Deputy Minister of Commerce and Industry (Shri Kanungo): The Committee is not expected to submit any such reports.

Shri Morarka: Has this Committee tendered any advice to the Government so far as the manufacture of cars or the price of cars in India is concerned?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): All these matters are placed before the Committee by the Commerce and Industry Ministry from time to time.

Shrimati Tarkeshwari Sinha: What are the specific recommendations of Dr. Vorwig, the German automobile expert, who was invited by the Government of India, and how many of his recommendations are going to be implemented by the Government?

Shri T. T. Krishnamachari: Dr. Vorwig had submitted his recommendations to the Tariff Commission. If the Hon. Member wishes to see these recommendations, I think a copy of the report has been placed in the Library of the House. So far as implementation of the recommendations is concerned, there was no question of the recommendations being implemented, as these were recommendations made to the Tariff Commission.

Shri G. P. Sinha: May I know what will be the selling price of automobiles manufactured in India? Will they be cheaper than foreign imports in view of the fact that import duty is not levied on them?

Shri T. T. Krishnamachari: It might be more costly than the imported automobile.

CHANDERNAGORE

*1134. **Shri Tushar Chatterjea:** Will the Prime Minister be pleased to state:

(a) whether any representation has been received by Government from the people of Chandernagore about the difficulties arising out of the promulgation of some Indian Union and West Bengal laws in Chandernagore after its merger with West Bengal;

(b) if so, what are the laws referred to and what are the difficulties mentioned; and

(c) whether the Government of India propose to take any action under Section 19 of the Chandernagore Merger Act, 1954 to remove those difficulties?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) Yes.

(b) Representations of some importance related to the excise policy of the Government of West Bengal and to

the extension of the West Bengal Finance (Sales Tax) Act, 1941. It was represented that the application of these laws affected adversely the interests of the business community of Chandernagore and also that the people were not accustomed to the Indian rules and regulations.

(c) Government have brought such representations to the notice of West Bengal Government for their consideration. It is hoped that West Bengal Government will take suitable action. It is therefore, not considered necessary to resort to Section 19 of the Chandernagore Merger Act, 1954.

Shri Tushar Chatterjea: The Hon. Minister referred to certain laws in which Indian Electricity Act and Electric Duty Act are not mentioned. May I know whether these questions are also taken into consideration?

Shri Anil K. Chanda: We have referred this matter to the West Bengal Government.

एकीकृत प्रचार कार्यक्रम योजना

*११३६. डा० सत्यवादी : क्या सूचना और प्रसारण मंत्री यह बतलाने की कृपा करेंगे कि :

(क) क्या यह सच है कि एकीकृत प्रचार कार्यक्रम योजना के अन्तर्गत ३२ लैंड रोवर डिब्बों के लिये एक आर्डर दिया गया था ;

(ख) क्या यह सच है कि ये डिब्बे अब तक नहीं आये हैं और इस कारण योजना का कार्यान्वित होना रुक गया है ; और

(ग) अब तक योजना के अन्तर्गत लगाये गये कर्मचारियों पर कितनी राशि व्यय की गयी है ?

The Minister of Commerce (Shri Karmarkar): (a) Yes.

(b) Six of these Land Rovers which were available ex-stock were received by April, 1954. The orders for the remaining Land Rovers were placed but delivery could not be obtained from the firm concerned owing to their de-